

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. 63  
ANSWERED ON FRIDAY, THE 27<sup>th</sup> FEBRUARY, 2015  
PHALGUNA 8, 1936 (SAKA)**

**FOREIGN COMPANIES**

**QUESTION**

**\*63. SHRI LALLU SINGH:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) the number of foreign companies registered during each of the last three years and the current year and the revenue earned therefrom, Sector and State/UT-wise;**
- (b) the number of such companies set up with foreign capital and those set up with domestically generated capital separately, company/ Sector-wise;**
- (c) whether guidelines have been issued by the Government in connection with registration of foreign companies periodically and if so, the details thereof;**
- (d) whether certain foreign companies/ entities are conducting online activities without getting themselves registered; and**
- (e) if so, the details thereof and the action taken by the Government to safeguard the interest of Indian consumers and investors?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS**

**कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)**

**(श्री अरुण जेटली)**

**(a) to (e) A Statement is laid on the Table of the House.**

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**Statement referred to in Answer to Lok Sabha Starred Question No. 63 for 27<sup>th</sup> February, 2015 on 'Foreign Companies'**

- (a) **The number of foreign companies, as defined under section 591(1) of the Companies Act, 1956 (up to 31<sup>st</sup> March, 2014) and section 2(42) of the Companies Act, 2013 (with effect from 1<sup>st</sup> April, 2014), registered during each of the last three years and the current year, State/UT-wise, and Sector-wise is given in Annexure – 1 and Annexure – 2 respectively. The revenue earned from the foreign companies registered during each of the last three years and the current year, is given in Annexure – 3.**
- (b) **Information on source of funding (foreign or domestic) for setting up of foreign companies is not centrally maintained.**
- (c) **Foreign Companies are required to comply with the provisions of Chapter XXII (sections 379-393) of the Companies Act, 2013. The Companies (Registration of Foreign Companies) Rules, 2014, notified on 31<sup>st</sup> March, 2014, under the provisions of Chapter XXII, provide for the manner of registration of foreign companies in India under the Act. These rules came into force from 1<sup>st</sup> April, 2014. Prior to the commencement of these provisions under the Companies Act, 2013, the corresponding provisions of the Companies Act, 1956 and Rules made thereunder were applicable.**
- (d) and (e) **The case of only one entity conducting online activities without getting registered under the Companies Act, namely, *Speak Asia*, which came to the notice of this Ministry, was referred to the Serious Fraud Investigation Office (SFIO). The investigation report of SFIO has been received.**

**Provisions in respect of inspection, inquiry and investigation under sections 206 to 229 of the Companies Act, 2013 are applicable to foreign companies for their business conducted in India.**

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**Annexure – 1**

**(Referred to in reply to Part (a) of Lok Sabha Starred Question No. 63,  
answered on 27.02.2015)**

<b>Table : State/UT-wise distribution of foreign companies registered during the past three years and the current year</b>					
<b>Sl. No</b>	<b>State/ UT</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15*</b>
<b>1</b>	<b>Andhra Pradesh</b>	<b>9</b>	<b>2</b>	<b>8</b>	<b>0</b>
<b>2</b>	<b>Bihar</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>0</b>
<b>3</b>	<b>Delhi</b>	<b>60</b>	<b>39</b>	<b>62</b>	<b>40</b>
<b>4</b>	<b>Goa</b>	<b>2</b>	<b>1</b>	<b>0</b>	<b>0</b>
<b>5</b>	<b>Gujarat</b>	<b>9</b>	<b>1</b>	<b>4</b>	<b>5</b>
<b>6</b>	<b>Haryana</b>	<b>30</b>	<b>31</b>	<b>24</b>	<b>11</b>
<b>7</b>	<b>Jharkhand</b>	<b>0</b>	<b>1</b>	<b>0</b>	<b>0</b>
<b>8</b>	<b>Karnataka</b>	<b>18</b>	<b>18</b>	<b>20</b>	<b>17</b>
<b>9</b>	<b>Kerala</b>	<b>3</b>	<b>4</b>	<b>3</b>	<b>1</b>
<b>10</b>	<b>Madhya Pradesh</b>	<b>0</b>	<b>1</b>	<b>1</b>	<b>3</b>
<b>11</b>	<b>Maharashtra</b>	<b>69</b>	<b>47</b>	<b>63</b>	<b>39</b>
<b>12</b>	<b>Orissa</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>0</b>
<b>13</b>	<b>Pondicherry</b>	<b>0</b>	<b>2</b>	<b>0</b>	<b>0</b>
<b>14</b>	<b>Punjab</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>15</b>	<b>Rajasthan</b>	<b>1</b>	<b>0</b>	<b>0</b>	<b>1</b>
<b>16</b>	<b>Tamil Nadu</b>	<b>21</b>	<b>11</b>	<b>24</b>	<b>11</b>
<b>17</b>	<b>Telangana</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>2</b>
<b>18</b>	<b>Uttar Pradesh</b>	<b>5</b>	<b>2</b>	<b>5</b>	<b>2</b>
<b>19</b>	<b>West Bengal</b>	<b>3</b>	<b>4</b>	<b>1</b>	<b>3</b>
<b>Total</b>		<b>231</b>	<b>165</b>	<b>216</b>	<b>135</b>

**\* Data up to 22.02.2015.**

**Source : MCA21 repository.**

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**Annexure – 2**

(Referred to in reply to Part (a) of Lok Sabha Starred Question No. 63,  
answered on 27.02.2015)

**Table : Sector-wise distribution of foreign companies registered during the past three years and the current year**

<b>Sl. No</b>	<b>Sector/ Economic Activity</b>	<b>2011-12</b>	<b>2012-13</b>	<b>2013-14</b>	<b>2014-15*</b>
<b>1</b>	<b>Mining &amp; Quarrying</b>	<b>12</b>	<b>1</b>	<b>16</b>	<b>5</b>
<b>2</b>	<b>Manufacturing (Food stuffs)</b>	<b>3</b>	<b>0</b>	<b>0</b>	<b>0</b>
<b>3</b>	<b>Manufacturing (Textiles)</b>	<b>0</b>	<b>0</b>	<b>3</b>	<b>0</b>
<b>4</b>	<b>Manufacturing (Leather &amp; products thereof)</b>	<b>0</b>	<b>0</b>	<b>0</b>	<b>1</b>
<b>5</b>	<b>Manufacturing (Metals &amp; Chemicals, and products thereof)</b>	<b>6</b>	<b>2</b>	<b>6</b>	<b>2</b>
<b>6</b>	<b>Manufacturing (Machinery &amp; Equipments)</b>	<b>14</b>	<b>11</b>	<b>12</b>	<b>10</b>
<b>7</b>	<b>Manufacturing (Others)</b>	<b>2</b>	<b>0</b>	<b>4</b>	<b>0</b>
<b>8</b>	<b>Electricity, Gas &amp; Water companies</b>	<b>6</b>	<b>1</b>	<b>4</b>	<b>1</b>
<b>9</b>	<b>Construction</b>	<b>8</b>	<b>7</b>	<b>3</b>	<b>9</b>
<b>10</b>	<b>Trading</b>	<b>8</b>	<b>8</b>	<b>13</b>	<b>12</b>
<b>11</b>	<b>Transport, storage and Communications</b>	<b>6</b>	<b>5</b>	<b>5</b>	<b>3</b>
<b>12</b>	<b>Finance</b>	<b>7</b>	<b>3</b>	<b>1</b>	<b>3</b>
<b>13</b>	<b>Insurance</b>	<b>2</b>	<b>2</b>	<b>1</b>	<b>0</b>
<b>14</b>	<b>Real Estate and Renting</b>	<b>0</b>	<b>0</b>	<b>1</b>	<b>0</b>
<b>15</b>	<b>Business Services</b>	<b>121</b>	<b>103</b>	<b>115</b>	<b>83</b>
<b>16</b>	<b>Community, personal &amp; Social Services</b>	<b>36</b>	<b>22</b>	<b>32</b>	<b>6</b>
<b>Total</b>		<b>231</b>	<b>165</b>	<b>216</b>	<b>135</b>

\* Data up to 22.02.2015.

Source : MCA21 repository.

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**Annexure – 3**

**(Referred to in reply to Part (a) of Lok Sabha Starred Question No. 63,  
answered on 27.02.2015)**

<b>Table : Revenue earned (payments received from various filings with the Ministry) from foreign companies registered during the past three years and the current year</b>		
<b>Sl. No.</b>	<b>Year</b>	<b>Revenue earned (in Rs. Lakh)</b>
<b>1</b>	<b>2011-12</b>	<b>339.75</b>
<b>2</b>	<b>2012-13</b>	<b>191.51</b>
<b>3</b>	<b>2013-14</b>	<b>243.44</b>
<b>4</b>	<b>2014-15*</b>	<b>187.10</b>
<b>Total</b>		<b>961.80</b>

**\* Data up to 22.02.2015.**

**Source : MCA21 repository.**

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